

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

No. MA.417 OF 2005
(OA.31 OF 1996)

Date of Order: 19.08.2005

PRESENT: HON'BLE MR. JUSTICE B. PANIGRAHI, VICE-CHAIRMAN
HON'BLE MR. N.D.DA YAL, ADMINISTRATIVE MEMBER
KUNAL ACHARYA

VS

UNION OF INDIA AND ORS (POST)

For the Applicant : Mr. T.K. Bhattacharjee, Counsel
For the Respondents : Mr. M.S. Banerjee, Counsel

ORDER

PER JUSTICE B. PANIGRAHI, V.C.:-

Heard Mr.T.K. Bhattacharjee, ld. counsel appearing for the original applicant. In this application, a prayer has been made by the petitioner to add Goutam Ganguly whose name was improperly described as Goutam Mondal as private respondents. There has been no objection if 3rd party is added as respondents. Accordingly, the application is allowed. He be added as respondents No.8.

2. In the application it has been further stated that prayer "d" be added which is quoted here below:-

"To set aside the appointment of added respondent Goutam Ganguly in the post of E.D. Mail Carrier in Belgona Sub Post Office at Memari Sub Division, in the District of Burdwan."

3. Since such prayer would not alter the nature of the original proceedings possibly there cannot be any objection from the respondents opposing the said prayer. Accordingly, both the prayers made by the original applicant are allowed. The application is accordingly disposed of.

4. The registry is directed to make necessary correction in the cause title by incorporating the name of private respondents as respondent No.8, so also by incorporating the prayer portion as 8(d) within two weeks. The applicant shall serve a copy of the application upon newly added respondent by registered post with A/D within three weeks. Reply, if any, be filed by the respondents within 6 weeks. Rejoinder to the reply, if any, be filed within one week thereafter. Let the O.A. be listed for hearing on 15.12.2005.

MEMBER(A)

VICE-CHAIRMAN